

COURT OF THE PRL.DISTRICT & SESSIONS JUDGE:R.R.DISTRICT.

AUCTION NOTICE

LR.DIS.NO. 1802/2020.

DATED: 13 - 3 - 2020

01. All the concerned are hereby informed that the rights for collection of parking chargers for Cycles/Scooters/Motor Cycles/Cars, Four Wheelers etc., in the parking place of the District Court Complex, at NTR Nagar, L.B.Nagar, Ranga Reddy District will be auctioned at 5.00 P.M., on 21-03-2020 at the Office premises of the Metropolitan Sessions Judge, Cyberabad-cum- I Addl. District & Sessions Judge, Ranga Reddy District, District Court Complex, L.B.Nagar.

02. Period covered by the auction from 01-04-2020 to 31-03-2021.

03. DESCRIPTION OF THE PARKING PLACE:

An extent of 3,451, Sq. yards, of land less 500 sq. yards which is, tentatively, intended for other uses of the Courts, situated on the West of the New District Court Building Complex, NTR Nagar, L.B.Nagar, Ranga Reddy District, and bounded on its four sides, as under:-

North: Internal Road of the Court Complex,
South: Internal Road,
East : Parapct wall and internal Road,
West : Internal Road of the Court Complex,
Adjoining the Western Compound Wall.

04. Persons desirous of participating in the auction shall be deposit an amount of Rs.10,000/- (Rupees Ten Thousand Only) by way of Demand Draft in favour of the Principal District Judge, Ranga Reddy District with the Officer Incharge of the auction on or before 21-03-2020 by 4.00P.M. No persons will be permitted to participate in the auction unless the said amount of Rs.10,000/- is deposited.

05. The successful bidder (Highest bidder) shall immediately after finalization of the auction i.e., on the date of auction itself or on such extended date (Not later than one week thereafter) deposit half of the bid amount, and the balance amount shall be deposited within ONE MONTH of the confirmation of the bid in his favour by the District Judge, Ranga Reddy District. If the successful bidder fails to deposit the amount as specified above, the amount of Rs.10,000/- (Rupees Ten Thousand Only) deposited by him and or the half of the amount of bid, as the case may be, will be, forfeited to the Government and the said rights for collection of parking charges for Cycles/Scooters/Motor Cycles/Cars Four wheelers stand will be re-auctioned and the loss on amount of difference, if any, will be received or collected from him.

06. The District Judge, Ranga Reddy District, may accept or reject the highest bidder if he considers that the highest bid is low bonafide, and even if the half of the amount is paid by the bidder and the District Judge, Ranga Reddy District, may order re-auction if the amount is abnormally low or for any administrative or other Office reasons.

07. The successful bidder (stand keeper) shall comply with the directions issued from time to time by the District Judge, Ranga Reddy District.

08. The Cycles/Scooters/Motor Cycles/Cars/Four Wheelers stand keepers shall be responsible for any loss of the vehicles from the stand and shall made good of the same by himself to the owners/persons concerned.

09. The Cycles/Scooters/Motor Cycles/Cars/Four Wheelers stand keeper shall not erect any permanent structure or temporary structures or cause any inconveniences to the Officer of Courts or public in keeping the vehicles and if any such inconvenience is complained of or noticed, the permission is liable to be cancelled. The stand keeper shall also not cause any nuisance in the premises and shall maintain silence and discipline.

10. The stand keeper is prohibited from collecting rents from Presiding Officers, Advocates, Registered Advocate's Clerks, Police vehicles and Staff members, for parking two wheelers, Cars and Cycles, etc, but shall also take care of their scooters , cars, etc.

11. The said stand keeper shall collect only (one Rupee only) per cycle and Rs.5.00 (Rupees Five only) per Two Wheelers and Rs.10.00/- (Rupees Ten Only) for heavy vehicles for each time from the public, by way of token or receipt or slip system.

12. The said stand keeper shall display a board at the Cycles/Scooter/Motor Cycles stand showing the amounts to be collected as stated above for each time. the permission will be cancelled in case such a board is not displayed and not found at any time.

13. In the event of such cancellation of rights under the auction for any reason, the bid amount deposited by the successful bidder will be forfeited.

14. The stand keeper shall make the parking charges board ready and hand over the same to the Senior Superintendent, Central Nazareth of this Court, immediately after the auction and it shall be displayed at Cycles/Scooters/Motor Cycles stand area on the first day of the period covered by auction and till the conclusion of the auction period.

15. The stand keeper is prohibited from carrying on his business through proxies of his assignees, agents, etc.

16. The stand keeper shall take care and response to see that no vehicles are parked in non-parking zone and areas.

17. The vehicles stand keeper shall execute an agreement as per rules in favour of the Principal District Judge, Ranga Reddy District within seven days from the date of finalization of auction duly mentioning therein terms and conditions.

18. In the event of contravention of any of the terms and conditions and instructions or directions that are issued and will be issued from time to time, the permission will be cancelled and the amount of bid deposited will be forfeited.

N. V. K.
04/3/2020.
METROPOLITAN SESSIONS JUDGE-CUM-
I ADDL. DISTRICT & SESSIONS JUDGE
RANGA REDDY DISTRICT.

To

1. All the Courts situated at Head Quarters at NTR Nagar, L.B.Nagar, Hyderabad.
2. The President of Bar Association, R.R.District.
3. The Editors of Eenadu, Vaartha, Indian Express.
4. The Notice Board of District Court, R.R.District.
5. The Notice Board of Collectorate, R.R.District.
6. The Notice Board of City Civil Court, Hyderabad.
7. The Notice Board of City Criminal Courts, Nampally, Hyderabad.
8. The Head Clerk, District Court, R.R.District.
9. The Central Nazir, District Court, R.R.District.